

510946/2022/CRU KASHMIR

L-11025/10/2021-Jus.
Government of India
Ministry of Law and Justice
Department of Justice

Jaisalmer House, Man Singh Road,
New Delhi, Dated: 23rd December, 2021

To,

1. The Accountants General of all States,
2. The Pay and Accounts Officer No. XIV, Govt. of NCT of Delhi, Fire Station Building, Shanker Road, New Delhi.
3. The Dte. Of Pension & Provident Fund, Gujarat State, Dr. Jivraj Mehta Bhavan, Old Sachivalaya, Gandhinagar.
4. The Director, Department of Pension, Government of Rajasthan, Jaipur.

Subject:- Amendment in High Court Judges (Salaries and Conditions of Service) Act, 1954 and Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.

Sir,

I am directed to forward a copy of Gazette of India Notification dated 20th December, 2021 on the subject noted above for information and further necessary action.

Yours faithfully,

(Manish Kumar)
Under Secretary to the Govt. of India
Tel.: 23782465

Copy to:-

1. The Chief Secretaries of all States, Chief Secretary of Govt. of NCT of Delhi, Chief Secretary, Govt. of Puducherry, Chief Secretary, UT of J & K, Administrator of UT of Chandigarh.
2. The Secretary General, Supreme Court of India, New Delhi.
3. Registrars General of all High Courts.
4. PS to Hon'ble MLJ/PS to Hon'ble MoS(L&J).
5. The O/o C&AG, Bahadur Shah Zafar Marg, New Delhi.
6. Department of Expenditure, Ministry of Finance, North Block, New Delhi.
7. Department of Pension & Pensioners' Welfare, Lok Nayak Bhawan, New Delhi..
8. DS (Fin.), M/o Law & Justice, Shastri Bhawan, New Delhi.
9. The Reserve Bank of India, Central Accounting Branch, Mumbai- with 60 spare copies for circulation amongst the Pension Disbursing Branches of various Banks for necessary prompt action.
10. NIC, DoJ with a request to upload the Notification on the website of this Department.
11. Guard File.

(Manish Kumar)
Under Secretary to the Govt. of India

रिजिस्ट्री सं० डी० एल०—(एन)०४/०००७/२००३—२१

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असाधारण

EXTRAORDINARY

भाग II—खण्ड 1

PART II—Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 61] नई दिल्ली, सोमवार, दिसम्बर २०, २०२१/अग्रहायण २९, १९४३ (साक)
No. 61] NEW DELHI, MONDAY, DECEMBER 20, 2021/AGRAHAYANA 29, 1943 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 20th December, 2021/Agrahayana 29, 1943 (Saka)

The following Act of Parliament received the assent of the President on the 18th December, 2021 and is hereby published for general information:—

THE HIGH COURT AND SUPREME COURT JUDGES (SALARIES AND CONDITIONS OF SERVICE) AMENDMENT ACT, 2021

(No. 44 of 2021)

[18th December, 2021]

An Act further to amend the High Court Judges (Salaries and Conditions of Service) Act, 1954 and the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.

Be it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY

1. This Act may be called the High Court and Supreme Court Judges (Salaries and Short title. Conditions of Service) Amendment Act, 2021.

CHAPTER II

AMENDMENT TO THE HIGH COURT JUDGES (SALARIES AND CONDITIONS OF SERVICE) ACT, 1954

Amendment of section 17B. 2. In section 17B of the High Court Judges (Salaries and Conditions of Service) Act, 1954, the following *Explanation* shall be inserted, namely:— 28 of 1954.

"*Explanation*.—For the removal of doubts, it is hereby clarified that any entitlement for additional quantum of pension or family pension shall be, and shall be deemed always to have been, from the first day of the month in which the pensioner or family pensioner completes the age specified in the first column of the scale."

CHAPTER III

AMENDMENT TO THE SUPREME COURT JUDGES (SALARIES AND CONDITIONS OF SERVICE) ACT, 1958

Amendment of section 16B. 3. In section 16B of the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958, the following *Explanation* shall be inserted, namely:— 41 of 1958.

"*Explanation*.—For the removal of doubts, it is hereby clarified that any entitlement for additional quantum of pension or family pension shall be, and shall be deemed always to have been, from the first day of the month in which the pensioner or family pensioner completes the age specified in the first column of the scale."

DR. REETA VASISHTA,
Secretary to the Govt. of India.